

ITEM NO.1

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1411/2013

THE STATE OF MADHYA PRADESH

Appellant(s)

VERSUS

KALICHARAN . & ORS.

Respondent(s)

Date : 31-05-2019 This appeal was called on for pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE A.S. BOPANNA
(VACATION BENCH)

For Appellant(s)

Mr. R.K. Rathore, Adv.
Mr. Harsh Parashar, AOR

For Respondent(s)

Mr. Md. Farman, AOR

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice M.R. Shah pronounced the judgment of the Vacation Bench comprising His Lordship and Hon'ble Mr. Justice A.S. Bopanna.

The Criminal Appeal succeeds in part in terms of the signed non-reportable judgment.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER

[Signed non-reportable judgment is placed on the file]